

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-104
IB-717(ND)/2019

IN THE MATTER OF:

Oriental Bank of Commerce

Vs.

M/s. Sidhartha Buildhome Pvt. Ltd.

....**FINANCIAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD :

For the Intervener :

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ORDER

Both sides are present. It is brought to our notice that Oriental Bank of India, who is the Applicant has been merged with the Punjab National Bank, therefore, the Applicant is directed to amend the Cause Title of the Application.

It is noted that pleadings are complete. Therefore, both sides are directed to file the Notes on submissions containing two pages each along with the Case law, if any. The matter is posted for making final submissions.

List on 15.1.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit